
(2021) 02 TDSAT CK 0035

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition 206 Of 2019

Bhima Riddhi Digital Services

APPELLANT

Vs

Shop Cj Network Pvt Ltd

RESPONDENT

Date of Decision : 22-02-2021

Acts Referred:

Citation : (2021) 02 TDSAT CK 0035

Hon'ble Judges : Shiva Kirti Singh, CP

Bench : Single Bench

Advocate : Vishaka Ahuja

Final Decision : Allowed

Judgement

Heard learned counsel for the petitioner.Â Nobody appears for the respondent.

After the matter was admitted, on receipt of notice the respondent appeared through its counsel Mr. Vivkek Agarwal on 8.11.2019.Â The reply was

filed on 8.1.2020. Nobody appeared for the respondent on 30.7.2020 when time was granted for rejoinder.Â After filing of the rejoinder on 30.7.2020

also nobody appeared for the respondent.Â On 17.09.2020 when issues were to be framed, it was noticed that learned counsel for the respondent had

again chosen not to appear.Â Considering that it was third consecutive non-appearance, it was indicated that if the respondent does not appear on the

next date the mater may proceed ex-parte.

On 5.11.2020 the issues could not be framed because Mr. Vivek Agarwal, Advocate appeared and sought discharge from the matter on the ground

that he was not receiving any instructions from his client, the respondent.

When the matter was further listed on 6.1.2021Â and 17.2.2021, in spite of intimation and notices, nobody appeared on behalf of the respondent.

In the light of the aforesaid facts, the prayer made on behalf of the petitioner to proceed ex-parte against the respondent is allowed.Â Â

Post the matter before the Court of Registrar on the date already fixed i.e. 26.3.2021 for directions.